

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 133
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

.... APPLICANT / PETITIONER

Vs

Zillion Infraprojects Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Krishan Kumar, Mr. Rahul Raj Mishra,
Advs.

For the RP

Mr. Vinod Chaurasia, Adv. with Mr. Harish Taneja, RP
in person.

ORDER

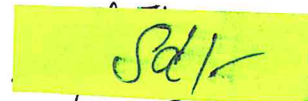
CA-1750(PB)/2019:-

Learned counsel for the RP undertakes to file reply within three days with a copy in advance to the counsel opposite.

List on 23.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

17.09.2019
Aarti Makker